

Central Administrative Tribunal Principal Bench

OA-2884/2017

New Delhi, this the 02nd day of July, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Vimlesh Kumar,
Date of Birth: 26.07.94,
D/o Sh. Bholuran,
Address: VPO Sashtra, Magi,
Distt Saharanpur, (UP),
2. Shekhar,
Date of birth: 15.06.1997,
S/o Sh. Stayaveer Singh,
Address: VPO Titora, Khautali,
Distt- Muzzafar Nagar (UP).
3. Rajnish,
Date of birth : 15.06.1997,
S/o Sh. Stayaveer Singh,
Address: VPO Titora, Khautali,
Distt- Muzzafar Nagar (UP). ... Applicants

(through Sh. Harpreet Singh)

Versus

1. The Commissioner of Police,
Police Head Quarters,
MSO Building, ITO,
New Delhi – 110002.
2. The Dy. Commissioner of Police (recruitment Cell),
Delhi, MSO Building, ITO,
New Delhi-110002.
3. Staff Selection Commission,
Through its Chairman,
Block No. 12, CGO Complex,

OBDEB (OBAL)

Hon'ble Ms. Praveen Mahaian, M(A)

Heard both the learned counsel for some time

2. During the course of arguments, learned counsel for the respondents Sh. Vijay Pandita drew attention of the Bench to Para 12 of the counter filed by the respondents which states as under:

"12. It is therefore, submitted that keeping in view the decision dated 29.08.2017 of the Commission and interims directions of the Hon'ble Tribunal, the matter has been examined afresh and it has been decided to inform the Tribunal regarding decision taken by the Commission that all OBC candidates, who have furnish prima facie proof of being OBC, their claim under OBC category is being considered. However, their candidature under OBC category will remain provisional; subject to verification of his/her claim by Delhi Police, as per the extant Government provisions/guidelines on the subject and disposed off the OA accordingly."

3. When this was pointed out to the learned counsel for the applicant, he very fairly stated that in view of these averments made by the respondents, prayers made by the applicant stand considered. Learned counsel for the applicant stated that the relief sought for by the applicant in the OA has been taken care of inasmuch as applicants have already taken part in selection process and have also qualified (as informed) for the same. In view of the aforementioned facts, we feel that nothing survives in the OA. The respondents are directed to consider the candidature of the applicants under OBC category subject to their eligibility on other parameters as laid down under law. OA is accordingly disposed of.

(S.N. Terdal)
Member (J)

(Praveen Mahajan)
Member (A)